

ITEM NO.1 Court 1 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No(s). 1346/2020 in W.P.(CrI.)No. 102/2020

NUZHAT PERWEEN Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
(FOR ADMISSION and IA No.70972/2020-APPROPRIATE ORDERS/DIRECTIONS)

Date : 11-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Ms. Indira Jaising, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Parasnath Singh, Adv.
Mr. Ibad Mushtaq, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ms. Indira Jaising, learned senior counsel for the petitioner seeks leave to withdraw the interlocutory application with liberty to move the Allahabad High Court for peremptory disposal of the matter.

The I.A. is disposed of as withdrawn with liberty as above.

We request the High Court to dispose of the matter peremptorily as early as possible, having regard to the fact that it involves the liberty of the applicant, within a period of fifteen days from the date the parties appear before it.

M.A. is disposed of accordingly.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR